

THE DEPUTY MINISTER IN THE MINISTRIES OF AGRICULTURE AND CIVIL SUPPLIES (SHRI MOHAMMED USMAN ARIF): (a) Yes, Sir.

(b) According to the Delhi Administration, no bogus quota permits for maida and vanaspati were manipulated as alleged in the news item.

Residential and commercial units under the charge of Directorate of Estates

7431. SHR RAM LAL RAHI: Will the Minister of WORKS AND HOUSING be pleased to state:

(a) the total number of units (Residential and Commercial) under the charge of Directorate of Estates increased during the period from January, 1973 to January, 1982 and the corresponding increase in the staff in the allotment as well as rent wing;

(b) is it a fact that previously Directorate of Estates was a part of CPWD and the clerks working there for maintenance of rent account were categorised as accounts clerks but now the clerks working in the rent wing of Directorate of Estates are not categorised as accounts clerks;

(c) whether it is a fact that assignment of supervisory staff in the rent wing of Directorate of Estates is purely of a technical nature (accounts), but the same nature of work of the non-supervisory staff has not been considered so; and

(d) if so, the reasons thereof?

THE MINISTER OF PARLIAMEN-TARY AFFAIRS AND WORKS AND HOUSING (SHRI BHISHMA NARAIN SINGH): (a) The total number of units (Residential and commercial) increased/decreased during the period from Jan. 1973 to Jan. 1982 as under:—

<i>Residential</i>	<i>Commercial</i>	<i>Office Accommodation</i>
13858 increased	7426 decreased	21.62 Lakh Sq. Ft. increased

(This does not include Hotel accommodation) there has been any corresponding increase in the Staff of allotment or rent wing of Dte. of Estate.

(b) Yes, Sir.

(c) and (d). The work of the Supervisory staff [Accountant. Supdt., Asstt. Director (Accounts)] in the Rent Wing of the Directorate of Estates is of a specialised nature. The posts of Asstt. Director (Accounts) and Supdt. are filled by promotion from among Accountants. Accountants are selected through combined Departmental Competitive Examination for which clerical staff is eligible.

Criteria for Calculating House Tax

7432. SHRI SHIBU SOREN Will the Minister of WORKS AND HOUSING be pleased to state:

(a) whether the house tax is being calculated now a days on the basis of the recent judgement delivered by the Supreme Court in December, 1980 and whether a copy of this judgement will be placed on the Table of the house;

(b) if not, the basis on which house tax is being realised at present both in the case of self occupied units and let out houses;

(c) whether the present house tax increase has caused a lot of resentment among the residents of Delhi; and

(d) if so, whether Government propose to amend the house tax rules to provide relief to the people and to save them from unbearable burden?

THE MINISTER OF PARLIMENTARY AFFAIRS AND WORKS AND HOUSING (SHRI BHISHMA NARAIN SINGH): (a) The house tax is being calculated in Delhi on the basis of the standard rent as per the judgement of the Supreme Court. A copy of this judgement is available for perusal in my Ministry.

(b) In view of the reply at (a) above, the question does not arise.

(c) Subsequent to the above judgement, the house tax rates have not been increased in Delhi.